

ment during the year ending the 31st day of March, 1967 in respect of Capital Outlay on Ports."

DEMAND NO. LI—CAPITAL OUTLAY ON FORESTS

"That a sum not exceeding Rs. 16,08,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Kerala, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Capital Outlay on Forests."

DEMAND NO. LII—COMMUTED VALUE OF PENSIONS

"That a sum not exceeding Rs. 59,500 be granted to the President, on Account, out of the Consolidated Fund of the State of Kerala, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Commuted Value of Pensions."

DEMAND NO. LIII—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING

"That a sum not exceeding Rs. 1,01,51,900 be granted to the President, on Account, out of the Consolidated Fund of the State of Kerala, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Capital Outlay on Schemes of Government Trading."

DEMAND NO. LV—LOANS AND ADVANCES BY THE GOVERNMENT

"That a sum not exceeding Rs. 3,69,88,800 be granted to the President, on Account, out of the

Consolidated Fund of the State of Kerala, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Loans and Advances by the Government."

14.42 hrs.

KERALA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1966*

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Sachindra Chaudhuri, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of a part of the financial year 1966-67.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of a part of the financial year 1966-67."

The motion was adopted.

Shri B. R. Bhagat: I introduce the Bill.

On behalf of Shri Sachindra Chaudhuri, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 25-3-66.

+Introduced with the recommendation of the President.

**Moved with the recommendation of the President.

services of a part of the financial year 1966-67, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of a part of the financial year 1966-67 be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1, 2, 3 the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri B. R. Bhagat: I move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14.44 hrs.

DEMANDS* FOR GRANTS—Contd.
MINISTRY OF INFORMATION AND BROADCASTING

Mr. Deputy-Speaker: The House will now take up discussion and voting on Demand Nos. 62 and 130 relating to the Ministry of Information and Broadcasting for which 4 hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

DEMAND No. 62—MINISTRY OF INFORMATION AND BROADCASTING

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 13,86,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967, in respect of Ministry of 'Information and Broadcasting'."

DEMAND No. 63—BROADCASTING

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 5,57,77,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Broadcasting'"

DEMAND No. 64—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INFORMATION AND BROADCASTING

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 4,33,11,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

DEMAND No. 130—CAPITAL OUTLAY OF THE MINISTRY OF INFORMATION AND BROADCASTING

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 1,56,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the

*Moved with the recommendation of the President.